

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 27 of 2014 & I.A. No. 286 of 2014
Appeal No. 28 of 2014 & I.A. No. 287 of 2014
Appeal No. 32 of 2014 in IA No. 288 of 2014**

Dated : 1st September, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 27 of 2014 &
I.A. No. 286 of 2014**

**Indraprastha Power Generation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 28 of 2014 &
I.A. No. 287 of 2014**

**Pragati Power Corporation Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Appeal No. 32 of 2014 in
IA No. 288 of 2014**

**Delhi Transco Ltd. ... Appellant(s)
Versus
D.E.R.C. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshdari

Counsel for the Respondent(s) : Mr. C.S. Vaidyanatha, Sr. Adv.
Mr. Vishal Anand
Mr. Rahul Kinra for R.2 & R.3
Mr. Manu Seshadri with
Ms. Ankit Midha for R-1.

ORDER

In regard to compliance of the interim order, the Learned Counsel for the Appellant has furnished a chart showing the arrears in respect of the current dues which have been paid in respect of other companies. The Learned Senior Counsel for the Respondent seeks some time to make the payment.

Post the matter for hearing on **05.09.2014**.

(Rakesh Nath)
Technical Member
mk/js

(Justice M. Karpaga Vinayagam)
Chairperson